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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 14/131/NCLT/AHM/2018


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: Shree Ramkrupa Finance Pvt Ltd.

Section of the Companies Act: Section 131 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	RITURAJ MEENA	ADVOCATE	Petitioner	
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2.

ORDER

Learned Advocate Mr. Rituraj Meena present for Petitioner.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

The Date of hearing is fixed on 06.03.2018.

Petitioner is directed to advertise the date of hearing at least 14 days before date of hearing in English Daily "Times of India" Ahmedabad Edition and in vernacular language "Sandesh" Ahmedabad Edition in accordance with Rule 35 of NCLT Rules, 2016.

Petitioner shall issue notice to the auditor that filed the Financial Statement and the previous auditor that denied his signature on the financial statements for the year 2014-15 and 2015-16.

Petitioner shall serve notice to Central government through Regional Director and Concerned Income Tax Authorities enclosing the copy of this petition with its annexures at least 21 days before date of hearing informing the date of hearing and requiring them to file representation, if any, on or before the date of hearing.

List the matter on 06.03.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 1st day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL